

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 246 OF 2018 &
IA NO. 1499 OF 2018

Dated : 5th March, 2019

Present: Hon' ble Mr. Justice N.K. Patil, Judicial Member
Hon' ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

TANGEDCO

... Appellant (s)

Versus

Central Electricity Regulatory Commission & Ors.

... Respondent (s)

Counsel for the Appellant(s)

: Mr. S. Vallinayagam
Ms. S. Amali

Counsel for the Respondent (s)

: Mr. Tejasv Anand for R-2
Ms. Anushree Bardhan
Ms. Tanya Sareen for R-3
Mr. Aashish Anand Bernard
Mr. Paramhans Sahani for R-5

ORDER

The learned counsel, Mr. Paramhans Sahani, appearing for the fifth Respondent prays for the extension of another two weeks' time to file the reply.

The learned counsel, Ms. S. Amali, appearing for the Appellant, also prays for four weeks time thereafter to file rejoinder.

Submissions of the counsel for the fifth Respondent and the Appellant, as stated above, are placed on record.

An extension of another two weeks time is granted to the counsel for the fifth Respondent, as requested. He is permitted to do the needful on or before 19.03.209, after duly serving copy to the counsel for the other side. Thereafter, the counsel for the Appellant is also permitted to file rejoinder on or before 16.04.2019 after duly serving copy of the same to the counsel for the Respondents.

List the matter on **22.04.2019**.

The counsels appearing for both the parties are directed to file their respective written submissions with advance copy to the other side on or before 12.04.2019.

(Ravindra Kumar Verma)
Technical Member

vt/pk

(Justice N.K. Patil)
Judicial Member